

The Essential Commodities (Himachal Pradesh Amendment) Act, 1986 Act 1 of 1992

Keyword(s): Essential Commodity

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

An Act to amend the Epidemic Diseases (Act, 1857 (Act No II! of 1897) in its application to the State Himachal Pradesh.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth year of the Republic of India, as follows:—

- 1. Short title, extent and commencement.—This Act may be called the Epidemic Diseases (Himachal Pradesh Amendment) Act, 1984.
 - (2) It shall extend to the whole of the State of Himachal Pradesh.
 - (3) It shall come into force at once.
- 2. Amendment of section 2.—After the word "Inspection" In clause (b) of sub-section (2) of section 2 of the Epidemic Diseases Act, 1897 (3 of 1897) (hereinafter referred to as the principal Act), the sign"," and the words "vaccination and inoculation" shall be inserted.
- 3. Amendment of section 3.—The existing section 3 of the principal Act, shall be re-numbered as sub-section (1) of section 3 and after that subsection so numbered, the following sub-section (2) shall be added, namely:—
- "(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, (2 of 1974) any Magistrate trying an offence under subsection (1), may, if he thinks fit, try any such offence summarily according to the procedure prescribed in chapter XXI of the said Code."
- 4. Repeal and savings.—The Epidemic Diseases (East Punjab Amendment) Act, 1947 (1 of 1947) as in force in the areas added to Himachal Pradesh under section 5 of the Punjab Reorganisation Act, 1966 (31 of 1966), is hereby repealed:

Provided that anything done or any action taken under the said Act shall be deened to have been done or taken under this Act.

THE ESSENTIAL COMMODITIES (HIMACHAL PRADESH AMENDMENT) ACT, 1986

(Act No. 1 of 1992)1

ARRANGEMENT OF SECTIONS

Sections:

- 1. Short title and commencement.
- 2. Amendment of section 2 of the Central Act No.10 of 1955.

(Received the assent of the President of India on the 19th February, 1992 and was published in R.H.P. Extra., dated 29th February, 1992 at page 1452).

An Act to amend the Essential Commodities Act, 1955 (Central Act No. 13. of 1955) in its application to the State of Himachal Pradesh.

1. For Statement of Objects and Reasons see R.H.P. Extra., dated 3-12-86, p. 2179.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-seventh year of the Republic of India, as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Essential Commodities (Himachal Pradesh Amendment) Act, 1986.
 - (2) It shall come into force at once.
- 2. Ammendment of section 2 of the Central Act No. 10 of 1955.—After sub-clause (vi) of clause (a) of section 2 of the Essential Commodities Act, 1955, in its application to the State of Himachal Pradesh, the following new sub-clause (vi-a) shall be inserted, namely:—

"(vi-a) cases made wholly or partly of wood, card-board or straw;"

NOTIFICATIONS

UNDER

THE ESSENTIAL COMMODITIES ACT, 1955

APPOINTMENTS AND DELEGATIONS

OFFICE OF THE COLLECTOR, MANDI, DISTRICT MANDI (H. P.)

OFFICE ORDER

Mandi, the 29th September, 1988

No. FDS.MND/10910-938.—In exercise of the powers conferred upon me under Clause 2 (ii-a) of the Essential Commodities Act, 1955 (10 of 1955) (as amended upto 31-12-1986), I, Dr.A.R. Vasu, Collector, Mandi, District Mandi, Himachal Pradesh, do hereby authorise the Additional District Magistrate, Mandi, District Mandi, and all the Sub-Divisional Officers (Civil) in Mandi District to perform the functions and exercise the powers of the Collector under the Act ibid.

These orders shall come into force with immediate effect.

(R.H.P., dated 22-10-1988, p. 936).

OFFICE OF THE COLLECTOR, DISTRICT SIRMOUR, NAHAN, HIMACHAL PRADESH

NOTIFICATION

Nahan, the 25th February, 1993

No. 1561/86.—In exercise of the powers conferred upon me under section 2 (ia) of the Essential Commodities Act, 1955 I, Ajay Tyagi, Collector, District Sirmour at Nahan, Himachal Pradesh do hereby authrorise Sub-Divisional Officer (Civil) at Nahan, Paonta and Rajgarh to perform the functions and exercise the powers of the Collector under the said Act within their respective jurisdictions.